

DIVISION BENCH
COURT - II

S-1

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/512(KB)2018
IA(I.B.C)/1355(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11TH JULY 2024

IN THE MATTER OF	UCO BANK VS RABIRUN VINIMAY PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Rishav Banerjee, Adv.] For Liquidator
Mr. Saptarshi Mandal, Adv.

ORDER

1. Ld. Counsels for Liquidator present.
2. **IA(I.B.C)/1355(KB)2024:**
 - a) This application has been filed by the Liquidator under Regulation 44 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, for extension of further period of 45 days from today i.e. 11.07.2024.
 - b) The reasons for extension seeking by the Liquidator is mentioned in Paras No. 1 to 8 of this application.
 - c) This IA is accompanied by an affidavit of Liquidator at Pages No. 102 to 106.
 - d) We have perused the application and the documents attached therewith and heard the Ld. Counsel for the Liquidator. On being satisfied, we grant extension of liquidation period of 45 days from today i.e. 11.07.2024 and accordingly, **IA(I.B.C)/1355(KB)2024 is allowed and disposed of.**
 - e) The Liquidator is directed to complete the whole process of liquidation mandatorily within the extended time.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**